

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.C.P. No. 167 of 1997

In

O.A. No. 551 of 1992

(X)

New Delhi this the 30th day of July, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE-CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Suresh Pal
S/o Shri Sukhar Singh
R/o House No.120-B, Kartar Nagar,
Shahdara,
Delhi-110 032.Petitioner

None for the Petitioner.

Versus

1. Shri Chander Prakash
General Manager (Maintenance),
Fourth Floor,
19-B, Vidhan Sabha Road,
Lucknow,
U.P.
2. Shri Jai Singh
Director (Maintenance),
Telephone Exchange,
Dehradun.
3. Shri B.L. Gabba
D.E.T. (Coxical),
Telephone Exchange,
Meerut.
4. Shri J.P. Sharma
Assistant Engineer (Coxical),
Telephone Exchange,
Meerut.Respondents

By Advocate Shri K.C. Dewan.

ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman

This petition came up for hearing on 6.6.1997 and none appeared for the petitioner. The matter was adjourned for 14.7.1997. On that day as well, none appeared even on the second call. Yet in the interest of justice, we had issued notices to the respondents. Today also none appeared on behalf of

(V)

✓ the petitioner. Since there are three consecutive defaults on the side of the petitioner, we perused the petition to find out if there is any question of contempt involved and on perusal, we find that no contempt is made out. The contempt petition is disposed of. Notices issued are discharged.


(K. MUTHUKUMAR)
MEMBER (A)


(DR. JOSE P. VERGHESE)
VICE CHAIRMAN

After the order was passed in the open Court, counsel for the petitioner appeared and sought permission to withdraw the same so that a fresh Contempt Petition may be filed in view of our order dated 26.9.96 which also has not been complied with by the respondents. Liberty is granted. The C.P. is permitted to be withdrawn.


(K. MUTHUKUMAR)
MEMBER (A)


(DR. JOSE P. VERGHESE)
VICE CHAIRMAN

Rakesh